

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1476

TO BE ANSWERED ON THE 08TH DECEMBER, 2015/ AGRAHAYANA 17, 1937 (SAKA)

PERSON UNDER PREVENTIVE/ADMINISTRATIVE DETENTION LAWS

1476. SHRI KALIKESH N. SINGH DEO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of individuals detained in prisons under preventive/administrative detention laws during the last three years, State-wise;

(b) whether there has been an increase in detention of juveniles, particularly in left wing extremism affected States and if so, the details thereof; and

(c) whether the Government has undertaken measures/plans to undertake measures and to reduce the problems caused by preventive/administrative detention laws and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): As per data compiled by the National Crime Records Bureau (NCRB), a State/UT wise statement of Detenués lodged in the prisons of the country is at Annexure-I. A State/UT wise statement of persons arrested during the last three years as reported by the States/UTs under National Security Act, 1980 is at Annexure-II.

“Prisons” is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. After detention under National Security Act (NSA), 1980, the detenués have right to submit the representation to the Central Government for the revocation of detention order. On the basis of representation and order of detention and grounds for the same, the Central Government considers their representation. The Central Government may seek further report if required from the concerned State Government on the issue of continued detention under NSA.

Annexure referred to in part (a) to (c) of Lok Sabha Unstarred Question No. 1476 for answer on 08.12.2015

S. No.	State/UT	Number of Detenues as per data compiled by NCRB		
		Year 2012	Year 2013	Year 2014
1	Andhra Pradesh	4	7	27
2	Arunachal Pradesh	0	0	0
3	Assam	3	5	11
4	Bihar	40	26	26
5	Chhattisgarh	0	1	1
6	Goa	0	0	0
7	Gujarat	519	646	594
8	Haryana	0	0	0
9	Himachal Pradesh	0	0	0
10	Jammu & Kashmir	144	72	35
11	Jharkhand	16	10	27
12	Karnataka	97	187	204
13	Kerala	9	0	0
14	Madhya Pradesh	139	124	61
15	Maharashtra	42	28	32
16	Manipur	132	43	41
17	Meghalaya	21	33	31
18	Mizoram	0	0	0
19	Nagaland	19	50	37
20	Odisha	0	0	0
21	Punjab	8	4	0
22	Rajasthan	1	0	54
23	Sikkim	0	0	0
24	Tamil Nadu	523	1781	1892
25	Telangana	-	-	26
26	Tripura	0	0	0
27	Uttar Pradesh	197	90	132
28	Uttarakhand	0	0	0
29	West Bengal	3	0	5
30	A & N Islands	0	0	0
31	Chandigarh	0	0	0
32	D & N Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi	5	6	1
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	Total	1922	3113	3237

ANNEXURE-II

Annexure referred to in part (a) to (c) of Lok Sabha Unstarred Question No. 1476 for answer on 08.12.2015

S. No.	State/UT	Total number of persons arrested during the last three years as reported by States/UTs under NSA Act 1980		
		Year 2013	Year 2014	Year 2015 (as on 30.11.2015)
1	Andhra Pradesh	--	--	--
2	Arunachal Pradesh	--	--	--
3	Assam	--	10	15
4	Bihar	--	--	--
5	Chhattisgarh	--	--	--
6	Goa	4	--	--
7	Gujarat	--	--	--
8	Haryana	--	--	--
9	Himachal Pradesh	--	--	--
10	Jammu & Kashmir	--	--	--
11	Jharkhand	--	--	1
12	Karnataka	--	--	--
13	Kerala	--	--	--
14	Madhya Pradesh	338	224	221
15	Maharashtra	--	--	--
16	Manipur	--	77	47
17	Meghalaya	--	--	--
18	Mizoram	--	--	--
19	Nagaland	126	61	69
20	Odisha	--	6	3
21	Punjab	--	--	--
22	Rajasthan	--	--	--
23	Sikkim	--	--	--
24	Tamil Nadu	80	28	22
25	Telangana	--	--	--
26	Tripura	--	1	--
27	Uttar Pradesh	222	221	229
28	Uttarakhand	--	--	--
29	West Bengal	--	--	--
30	A & N Islands	--	--	--
31	Chandigarh	--	--	--
32	D & N Haveli	--	--	--
33	Daman & Diu	--	--	--
34	Delhi	--	--	--
35	Lakshadweep	--	--	--
36	Puducherry	--	--	--
	Total	770	628	607
